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paper here referring to the relief measures that have been adopted in Madras. Let him make a statement at his earliest convenience.

Re: Motion for

Adjournment

श्री राम सेवक थाववः उत्तर प्रदश में जो इस वक्त कोई सरकार नहीं है, उसके बारे में मैंनें कामरोको प्रस्ताव पेश किया है

Mr. Speaker: Order, order. They are referring to one other adjournment motion which they have tabled. Some hon. Members have tabled an adjournment motion saying that there is a break-down of the Constitution in Uttar Pradesh and this House must have an opportunity to discuss that matter. I disallowed that motion. I did not want to be very harsh on the first day and, therefore, I allowed the hon. Member concerned to get up and refer to it. How can I look into this matter here. They have to settle that matter there and they are trying to settle it. I am sure every hon. Member of this House will agree that this is not a matter which can be taken up at this stage. If there is nobody at all-if one Minister resigns and no other Minister comes in-then we will consider whether it is necessary.

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): No such question arises. It is all fantasy.

भी राम सेवक यादव : वहां पर विधान मंडल की बैठ : नहीं हो रही है, श्रीमन्।

Mr. Speaker: I agree that there is absolutely no question of our discussing the question of ministers, the resignation of ministers or the resignation of ministers in Uttar Pradesh. There is a duly constituted government which is in charge of the administration in that State. If there is any break-down then we shall see. I, therefore, disallowed that motion.

भी राम सेवक यादव : विधान की हत्या हो रही हैं।

Shri Rajendra Singh (Chapra): When the Prime Minister takes interest in Congo why should he not take interest in Uttar Pradesh?

Mr. Speaker: Order, order. We shall proceed with our business.

12.12 hrs.

PAPERS LAID ON THE TABLE

WHITE PAPER ON INDIA-CHINA RELATIONS

The Prime Minister and Minister of External Affairs (Shri Jawaharial Nehru): I beg to lay on the Table a copy of White Paper No. IV containing Notes, Memoranda and Letters exchanged between the Governments of India and China between March, 1960 and November, 1960. [Placed in Library, See No. LT-2395/60.]

NOTIFICATION ISSUED UNDER REQUISITIONING AND ACQUISITION OF IMMOVABLE PROPERTY ACT

The Minister of Works, Housing and Supply (Shri K. C. Reddy): I beg to lay on the Table a copy of Notification No. S.O. 2505, dated the 15th October, 1960, under sub-section (2) of Section 17 of the Requisitioning and Acquisition of Immovable Property Act, 1952. [Placed in Library, See No. LT-2396/60.]

## RECISTRATION OF ELECTORS RULES

The Minister of Law (Shri A. K. Sen): I beg to lay on the Table a copy of the Registration of Electors Rules, 1960 published in Notification No. S.O. 2750, dated the 11th November, 1960, under sub-section (3) of Section 28 of the Representation of the People Act, 1950. [Placed in Library, See No. LT-2397/60.]